

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PB AT NEW DELHI**

**IN**

**O.A. NO. 1325 OF 2024**

IN THE MATTER OF:

Public Action Committee & Ors ...APPLICANT

VERSUS

Union of India & ors ...RESPONDENTS

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Filed by

  
I K Kapila

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Punjab Dyers Association, Tajpur Road, Ludhiana  
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**REPLY OF RESPONDENT NO 4, PUNJAB DYERS ASSOCIATION,  
TAJPUR ROAD (50 MLD CETP) TO THE OA AND ADDITIONAL  
SUBMISSIONS OF THE APPLICANT**

**MOST RESPECTFULLY SHOWETH:**

The applicant has filed present OA praying for execution of directions of Respondent No 3 in the OA, Punjab Pollution Control Board dated 25.9.2024 passed under sec 33A of Water Act 1974 and also praying for imposition of environmental compensation upon the answering respondent mainly for discharging treated effluent from 50 MLD CETP in to Buddha Nala, Ludhiana in violation of condition imposed in the Environmental Clearance by Respondent No 1 in the OA, MoEFCC, Govt of India and for prosecution proceedings against the answering Respondent.

**REPLY TO PRELIMINARY SUBMISSIONS**

1. In reply to preliminary submissions (i), (ii),(iv) of the applicant that answering respondent is discharging treated effluent from CETP in violation of specific condition imposed in the EC granted by Respondent no 1 and conditions imposed by Respondent 1 while sanctioning project for assistance, it is submitted that answering

respondent is discharging CETP effluent in to Buddha Nala in accordance with permission granted by Respondent No 3, PPCB , believed to be necessitated due to failure of Respondent No 7, EE, Water Resources Deptt, Govt of Punjab in executing its project for collection of CETPs and STPs effluent in Ludhiana for irrigation purpose. It is further submitted that as per EC condition, CETP effluent was required to be discharged at outfall of 225 mld Jamal pur STP which itself is permitted by Respondent no 3, PPCB to discharge its effluent in to Buddha Nala. The CETP effluent is being discharged at about 50 m U/S point in Buddha Nala from point where STP effluent is being discharged in to Buddha Nala and thus it is being carried forward only after mixing with STP effluent as stipulated in condition imposed by Respondent No 1 while sanctioning the project for grant of assistance in year 2019 under Central Govt scheme. It is pertinent to mention here that EC was obtained for unified 117 mld CETP for dyeing industries at 5 locations in Ludhiana. The CETP of 40 mld and 50 mld were subsequently constructed at same location after sanction of these projects by Respondent no 1 in year 2016 and year 2019 respectively. It is pertinent to submit here that 117 mld CETP proposal for EC are based on aforesaid project of Water Resource Deptt, Govt of Punjab whose copy was provided to answering respondent by Respondent no 3, PPCB specifically for obtaining EC from Respondent no 1. further, prior to sanction of 50 mld CETP , the requirement of obtaining EC for establishing CETP was already dispensed with by amendment of Dec 2018 to EIA notification of Sept 2006. Even the consent to establish, granted by Respondent no 3 in year 2021 to answering Respondent prescribed permission to discharge effluent from CETP in to Buddha Nala as temporary permission. The condition imposed by Respondent no 1 while sanctioning project regarding discharge of treated CETP effluent in Nov 2019 were modified to same as for 40 mld CETP ( sanctioned in year 2016 by MoEFCC) by order of Hon'ble Tribunal dated 20.1.2020 as fairly admitted by applicant too. It is thus clear that discharge of CETP effluent condition of EC does not apply to 50 mld CETP for which applicable discharge condition is the condition imposed by CTE in year 2021 and subsequent CTO in year 2022. It is admitted position that Respondent no 3, PPCB gave temporary permission for CETP effluent discharge in to Buddha Nala. A copy of consent to establish and consent to operate granted by PPCB is enclosed as **Annexure R 4/1 colly**.

2. Submission (iii) (v), (viii) of the applicant does not pertain to answering Respondent. Hence these need no reply. However, it may be pointed out that discharge of 200 cusec water in to Buddha Nala has started since 2023 and thus as assured by Respondent PPCB before Respondent No 1 at the time of sanction of CETP project, the relaxed standards for CETP effluent need to be considered only (Page 44 Annexure P/3). It further needs to be stated that it is wrong to allege that DPR for CETP is prepared faulty. The DPR is prepared on the best available SBR based technology that aims to achieve effluent with BOD less than 10 mg/l. It is on record that Respondent PPCB did not prescribe CETP inlet standards as per notification dated 1.1.2016 and also failed to identify and prescribe necessary pre treatment requirement in some units to enable CETP functions to optimum efficiency to achieve best possible results. CPCB itself directed PPCB to prescribe CETP inlet standards but to no avail so far ( Page 64 , Annexure P/7 -(b)). This remains main reason for CETP effluent not able to meet standards on some occasions.
  
3. In reply to submission of applicant at (vi), (vii) , it is submitted that applicant has already filed appeal no 40/2024 before Hon'ble Tribunal against direction dated 25.9.2024 issued by Respondent No 3 after considering directions u/s 18 of Water Act dated 12.8.2024 by Respondent No 2, CPCB. It is further submitted that CPCB conducted fresh inspection of 50 mld CETP on 24.12.2024 and collected sample of effluent too. Result of part of said sample got analysed by Answering Respondent from independent lab show that results are meeting standards prescribed by CPCB/ MoEFCC under E P Act. Copy of Results from Respondent No 2, CPCB have not been received so far by the answering Respondent. It may be reiterated here that that as submitted in reply to para (i),(ii),(iv) above, the EC condition is not applicable to answering respondent. The CPCB and PPCB failed to appreciate that 50 mld CETP project was sanctioned and constructed when there was no requirement of prior EC under EIA notification.

#### **Reply to Grounds of Application**

4. In reply to Ground 1& 5, it is denied that answering respondent is discharging CETP effluent in to Buddha Nala in collusion with

Respondent No 5. The Reply to para (i),(ii)(iv) above may kindly be read as part of answering para.

5. In reply to Ground 2, it is submitted that answering Respondent has not violated order of Hon'ble Supreme Court in Re Paryavaran Suraksha Samiti. The CETP was sanctioned for assistance by Respondent no 1 in Nov 2019 and it was constructed and commissioned in June 2022. Prior to setting up of CETP, member industries were treating respective effluent in their own premises to meet prescribed standards and discharged effluent in to sewer line leading to Jamalpur STP. The CETP is constructed in least time among 3 CETPs at Ludhiana for dyeing industries.
6. Gound 3 & 4 do not pertain to answering Respondent.
7. In reply to Ground 6, it is denied that DPR was faulty and prepared in collusion with PPCB. The DPR was prepared as per techno economic viability and duly appraised by IIT Delhi and also by IIT, Roorkee before its sanction by Respondent no 1.
8. In reply to ground 7, 8, Reply to preliminary submission at (vi)(vii) may kindly be read as reply to these ground.
9. In reply to ground 9, it is submitted that OCEMS at CETP is working satisfactorily. If at all as electro mechanical device it develops any fault the same is promptly got rectified from competent agency.
10. In reply to ground 10, it is submitted that Hon'ble NGT vide order dated 21.3.2023 in OA 379/2022 on the basis of joint committee report belies averment of applicant in this ground. A copy of order dated 21.3.2023 is enclosed here with as **Annexure R4/2**.

#### **Parawise Reply**

11. Para 1 &2 – In reply it is submitted that Applicants are neither drinking untreated water of Buddha Nala/ River Satluj nor they have produced any authority from residents any way affected by pollution of Bhuddha Nala. The Applicants are not even an registered NGO serving cause of environment. The Applicant are in

fact out to harass law abiding industries and Govt functionaries for reasons best known to them .

12. Para 3 – in reply it is submitted that of out 32 acres land allotted by Govt for 117 mld CETP for which EC was obtained on 3.5.2013, 14 acre land is surrendered to State Govt. On remaining land 50 mld and 40 mld CETP have been constructed and made operational for dyeing industries in the area.

The requirement for EC for setting up CETP has been withdrawn vide amendment of EIA notification in year 2018, prior to sanction of 50 mld CETP by Respondent No 1. Clause of EC enumerated in the para are matter of record. In reply to compliance of clause (ii) of the EC, the reply to (i),(ii)(iv) of preliminary submissions may kindly be read as reply to this clause. It is further submitted that PPCB carries out monthly monitoring of CETP effluent quality. There is no change in the project as sanctioned by Respondent No 1. Respondent no 1 is empowered under Water Act 1974 for taking action for any violations by CETP under EP Act/ Water Act/ Air Act.

13. Para 4 – in reply to the para it is submitted that the CETP has been constructed & commissioned with in about 18 month from its sanction by MoEFCC in Nov 2019. The construction of plant was delayed due to delay in sanctioning the CETP for assistance by Respondent No 1. There is no delay in construction of plant after its sanction by Respondent No 1.

14. Para 5- The CETP has been constructed with in time of about 18 months of its sanction by Respondent no 1 in Nov 2019. Rest of averments in para do not pertain to answering Respondent. There is no condition of ZLD in EC for 117 mld CETP or consent granted by PPCB to the Respondent. It is denied that treated water from CETP is not fit for irrigation. In fact, CETP effluent water , mixed with treated STP water is proposed to be used for irrigation purpose for which necessary project has still not been executed by State Govt. in fact, effluent discharge standards for discharge of land are less stringent than discharge of treated effluent in to a water body as per standards prescribed under EP Act for CETPs vide notification dated 1.1.2016. More over, as already pointed out by applicant, 200 cusec raw water, the same is already being

discharged in to Buddha Nala as assured by PPCB before Respondent No 1 at the time of sanction of CETP project.

15. Para 6 & 7– In reply to para it is submitted that PPCB provided copy of project report prepared by Irrigation & drainage Deptt of State Govt for obtaining EC on the basis of said report for 117 mld CETP at same location where 40 and 50 mld CETP are constructed. The Answering Respondent has consistent hope that said project will be constructed by State Govt. It has been reiterated by State Govt in its Action Plan of 2019. For rest of the averments in the para , it is for State Govt to reply. The answering respondent is not aware of any decision of farmers against using treated water from CETP & STP combined for irrigation purpose. Applicant has also not produced any evidence in this regard. The answering respondent submits that a fresh real situation assessment of CETPs/STPs effluent quantity and quality may give reliable combined effluent quality for its assessment for use as irrigation water. Standards can also be reviewed accordingly although to best of knowledge of answering respondent all dyeing cluster CETPs in HP, Haryana, UP and all CETPs at Delhi are permitted to discharge treated effluent in to drain and these are required to comply MoEFCC notified standards only. For example , CETPs at Delhi are designed for obtaining treated water quality with BOD < 5 mg/l but the prescribed effluent standard for CETPs remain as notified by MoEFCC.
16. Para 8 and 9 in reply, the reply to preliminary submission to para (i),(ii),(iv) and reply to ground 10 is relied. It may kindly be read as reply to this para. No evidence has been enclosed by applicant to substantiate sweeping allegations and scary observations in the para which all are denied as incorrect.
17. Para 10 – in reply to para it is denied that any time is wasted in construction of CETP. the CETP was constructed with in 18 months of sanction of project by Respondent no 1. It is indeed true that very long time was taken by Respondent no 1 to sanction the project.

18. Para 11 – does not pertain to answering respondent. Hence needs no reply.
19. Para 12 & 13 – Matter of Record. Applicant has not availed remedy of prosecution available to complainant under the Water Act 1974 and EP Act 1986.
20. Para 14, 15,16, 17, 18, – For reply to the para, the reply to preliminary para para are relied. Only for sake of brevity the same are not repeated.
21. Para 19 – The consent application for renewal of consent is pending with PPCB. Applicant has already filed appeal against return of consent application by PPCB. Appeal is pending with Appellate Authority.
22. Para 20 – Matter of record. In reply the reply to preliminary submissions and grounds is relied.
23. Para 21 – Matter of record. That the answering respondent attended hearing on 18.9.2024 is clearly mentioned in appeal no 40/2024 by answering respondent. Oral submission during hearing before Hon'ble Tribunal on 4.11.2024 is in context of basic issue involved in appeal no 40/2024 and Appeal no 41/2024. It is denied that answering respondent has made any intentional wrong statement before Hon'ble Tribunal.
24. Para 22 – matter of record. The reasons for allegation are part oif submission of answering respondent in Appeal no 40/2024.
25. Para 23 – does not pertain to answering respondent.

**REPLY TO ADDITIONAL SUBMISSIONS BY THE APPLICANT**

26. The applicant has submitted additional submissions on 20.12.2024 which are placed on record at page 90-137.
27. It is respectfully submitted that all submissions related to answering respondent have already been replied above to the OA.

However, it is pertinent to submit in reply that CETP is functioning satisfactorily and complying with effluent standards prescribed by MoEFCC. The CPCB conducted a re inspection of the CETP on 24.12.2024 , presumably on the basis of our request for reinspection made to PPCB on 18.9.2024 during hearing on notice under Sec 33A of Water Act 1974. The CPCB provided a part of samples collected during said inspection which were sent to Lab at Thapar Institute, Patiala for testing. The results are found conforming to standards prescribed by MoEFCC. A copy of said results is enclosed as Annexure R4/3 colly. Effluent quality found during said testing is as under :

pH- 8.1

TSS- 32 mg/l

TDS – 1488 mg/l

COD – 68 mg/l

BOD – 16 mg/l

O/G - < 5 mg/l

Chromium as Cr - < 0.3 mg/l

Ammoniacal Nitrogen as N - < 0.05 mg/l

Sulphate as SO<sub>4</sub>- 133 mg/l

Phosphorus as P - < 0.2 mg/l

Manganese as Mn - < 0.1 mg/l

Chloride as Cl- 489 mg/l

Fluoride as F – 0.38 mg/l

Copper as Cu – <0.05 mg/l

Nickle as Ni- < 0.2 mg/l

Cadmium as Cd - < 0.10 mg/l

Zinc as Zn- 0.34 mg/l

TKN < 0.75 mg/l

Phenolic compound as C<sub>6</sub>H<sub>5</sub>OH - < 0.10 mg/l

Sulphide as S<sup>2-</sup> - < 1.0 mg/l

Nitrate as NO<sub>3</sub> - 16.7 mg/l

Lead as Pb - <0.05 mg/l

It is thus shown that CETP effluent is meeting prescribed standards.

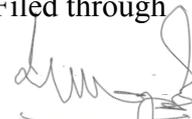
In view of the reply as above, it is prayed that the OA may kindly be dismissed with cost.

  
Respondent No 4

For Punjab Dyers Association, Tajpur Road, Ludhiana

Dated 18.3.2025

Filed through

  
I K Kapila

Advocate for Respondent No 4  
CG D 082, DLF Capital Greens  
New Delhi -110015  
[kapilaik@yahoo.co.in](mailto:kapilaik@yahoo.co.in)  
9582063272

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PB AT NEW DELHI

OA No 1325/2024

IN THE MATTER OF:

Public Action Committee & othr ...APPLICANT

VERSUS

Union of India & others ...RESPONDENTS

**AFFIDAVIT**

I, Vivek Kumar Jindal, a Director of Punjab Dyers Association, Tajpur Road, Ludhiana at present at New Delhi, do hereby solemnly affirm and declare as under: -

1. That I am presently a director of Punjab Dyers Association, a Company registered under company Act and duly authorized by the Company to file this affidavit.
2. That I am fully conversant with case as derived from office record and competent to swear to this affidavit.
3. That I have read the accompanying Reply as Respondent and have understood the contents thereof. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.
4. That the Annexure is true copy of its original.

*Vivek Kumar Jindal*  
DEPONENT



Certified that the affidavit has been readover & explained to the deponent who seemed perfectly to understand at same at the time making thereof.

**VERIFICATION:**

Verified at Ludhiana on this 18th day of March 2025, I the above named deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

know the deponent  
& He/She signed or R.T.I.L.N.  
marked in my presence

2496-2660  
2469

Signature Attested As Identified  
*Jindal*  
Notary Public Ludhiana (Pb)

*Vivek Kumar Jindal*  
DEPONENT

8 MAR 2025



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in

|   |                       |                           |
|---|-----------------------|---------------------------|
| Office Dispatch No :                    | Registered/Speed Post | Date:                     |
| Industry Registration ID: R14LDH3985785 |                       | Application No : 16675058 |

To,  
**Vivek Kumar Jindal**  
 Regd.off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail  
 Ludhiana, Punjab-141010

Subject: Grant of "Consent to Establish"(NOC) for an industrial unit u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining fresh 'Consent to Establish'(NOC) an industrial plant u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, permitted to establish the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

### 1. Particulars of Consent to Establish (NOC) granted to the Industry

|                    |                              |
|--------------------|------------------------------|
| Certificate No.    | CTE/Fresh/LDH3/2021/16675058 |
| Date of issue :    | 16/11/2021                   |
| Date of expiry :   | 31/03/2022                   |
| Certificate Type : | Fresh                        |

### 2. Particulars of the Industry

|  |   |
|--|---|
| Name & Designation of the Applicant              | Vivek Kuamr Jindal , (Director)   |
| Address of Industrial premises                   | Punjab Dyers Association,<br>Regd Off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail, Ludhiana,<br>Ludhiana West, Ludhiana Iii-141007 |
| Capital Investment of the Industry               | 5552.0 lakhs  |
| Category of Industry                             | Red   |
| Type of Industry                                 | Common effluent treatment plant.  |
| Scale of the Industry                            | Large   |
| Office District                                  | Ludhiana Iii  |
| Consent Fee Details                              | Rs. 1,26,000/- vide UTR. no.<br>N265211645676226 dated 22.09.2021   |
| Raw Materials (Name with quantity per day)       | Untreated trade effluent from dyeing units<br>(CETP of capacity 50 MLD)   |
| Products (Name with quantity per day)            | Treated trade effluent (CETP of capacity 50 MLD)  |
| By-Products, if any,(Name with quantity per day) | -   |
| Details of the machinery and processes           | As per application no. 16675058   |

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Punjab Dyers Association, Regd Off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

|   |  |
|---|--|
| <b>Details of the Effluent Treatment Plant</b>  | <i>Common Effluent Treatment Plant (CETP) of capacity 50 MLD, the Components of CETP to be installed are as under:-</i><br>a) Screening<br>b) Collection Tank<br>c) Primary Unit Inlet<br>d) Fine Screening<br>e) Grit Chamber<br>f) Equalization & neutralization tank<br>g) Clariflocculator<br>h) SBR<br>i) Clarifier<br>j) Filter press<br>k) Final Outlet<br><i>For the treatment of waste water from the cluster of textiles dyeing industries located at Tajpur Road in Ludhiana @ 50 MLD and domestic effluent @ 15 KLD.</i> |
| <b>Mode of Disposal of Effluent</b>   | <i>Treated trade effluent into Budha Nallah (Temporary permission)</i>   |
| <b>Standards to be achieved under Water (Prevention &amp; Control of Pollution) Act, 1974</b> | <i>As prescribed by CPCB/MoEF&amp;CC/PPCB (as applicable) and as amended from time to time.</i>  |
| <b>Sources of emissions and type of pollutants</b>  | <i>2 no. DG sets of capacity 1010 KVA each: SPM/SOx/NOx.</i>   |
| <b>Mode of disposal of emissions with stack height</b>  | <i>2 no. DG sets of capacity 1010 KVA each : Stack height H (in meter) shall be worked out according to the formula: <math>H = h + 0.2 (KVA)^{0.5}</math> where h = height of the building in meters where the generator set is installed.</i>   |
| <b>Quantity of fuel required in TPD</b>   | <i>2 no. DG sets of capacity 1010 KVA each : HSD @ 100 Ltr/day</i>   |
| <b>Type of Air Pollution Control Devices to be installed</b>                                  | <i>2 no. DG sets of capacity 1010 KVA each : Canopy on each of DG set.</i>   |
| <b>Standars to be achieved under Air (Prevention &amp; Control of Pollution) Act, 1981</b>    | <i>As prescribed by CPCB/MoEF&amp;CC/PPCB (as applicable) and as amended from time to time.</i>  |



16/11/2021

**(Gursharan Dass Garg)**  
**Environmental Engineer**

For &amp; on behalf

of

**(Punjab Pollution Control Board)****Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

*"This is computer generated document from OCMMMS by PPCB"**Punjab Dyers Association, Regd Off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail, Ludhiana, Ludhiana West, Ludhiana Iii, 141007*

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana. He is requested to ensure the compliance of conditions of consent to establish (NOC) granted to the SPV under the Water Act, 1974 and Air Act, 1981.



16/11/2021

**(Gursharan Dass Garg)**  
**Environmental Engineer**

*For & on behalf*

*of*

**(Punjab Pollution Control Board)**



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*Punjab Dyers Association, Regd Off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail, Ludhiana, Ludhiana West, Ludhiana Iii, 141007*

*Page 3*

**A. GENERAL CONDITIONS**

1. The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
2. The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
3. The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
4. The industry shall comply with any other conditions laid down or directions issued by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 from time to time.
5. The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
6. The industry shall get its building plans approved under the provisions of section 3-A of Punjab Factory Rules, 1952.
7. The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
8. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

**Specifications of the port-holes shall be as under:-**

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter ( $D_e$ ) shall be calculated from the following equation to determine upstream, downstream distance:-  

$$D_e = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
  - ii) The sampling port shall be 7 to 10 cm in diameter
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

**(i) Stack height for boiler plants**

| S.NO. | Boiler with Steam Generating Capacity | Stack heights   |
|-------|---------------------------------------|---|
| 1.    | Less than 2 ton/hr.                   | 9 meters or 2.5 times the height of neighboring building which ever is more   |
| 2.    | More than 2 ton/hr. to 5 ton/hr.      | 12 meters   |
| 3.    | More than 5 ton/hr. to 10 ton/hr      | 15 meters   |
| 4.    | More than 10 ton/hr. to 15 ton/hr     | 18 meters   |
| 5.    | More than 15 ton/hr. to 20 ton/hr     | 21 meters   |
| 6.    | More than 20 ton/hr. to 25 ton/hr.    | 24 meters   |
| 7.    | More than 25 ton/hr. to 30 ton/hr.    | 27 meters   |
| 8.    | More than 30 ton/hr.                  | 30 meters or using the formula<br>$H = 14 Q_g^{0.3}$ or<br>$H = 74 (Q_p)^{0.24}$<br>Where $Q_g$ = Quantity of SO <sub>2</sub> in Kg/hr.<br>$Q_p$ = Quantity of particulate matter in Ton/day. |

**Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.**

**(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.**

**(iii) Stack height for diesel generating sets:**

| Capacity of diesel generating set | Height of the Stack    |           |
|-----------------------------------|------------------------|-----------|
| 0-50 KVA                          | Height of the building | + 1.5 mt  |
| 50-100 KVA                        | -do-                   | + 2.0 mt. |
| 100-150 KVA                       | -do-                   | + 2.5 mt. |
| 150-200 KVA                       | -do-                   | + 3.0 mt. |
| 200-250 KVA                       | -do-                   | + 3.5 mt. |
| 250-300 KVA                       | -do-                   | + 3.5 mt. |

**For higher KVA rating stack height H (in meter) shall be worked out according to the formula:**

$$H = h + 0.2 (KVA) 0.5$$

where h = height of the building in meters where the generator set is installed.

10. The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.
11. The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.
  - (i) Once in Year for Small Scale Industries.
  - (ii) Four in a Year for Large/Medium Scale Industries.
  - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
12. The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
13. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
  - (i) Once in Year for Small Scale Industries.
  - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
14. The pollution control devices shall be interlocked with the manufacturing process of the industry.
15. The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
16. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
17. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
18. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
19. Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
20. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
  - (i) Where unavoidable to prevent loss of life or some property damage or
  - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
21. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.

22. The industry shall comply with the conditions imposed if any by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
23. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
24. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
25. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
26. The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
27. The Industry shall comply with the code of practice as notified by the Government / Board for the type of Industries where the siting guidelines / code of practice have been notified
28. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner so as to prevent any pollutants from such materials from entering into natural water.
29. The industry shall submit a detailed plan showing therein, the distribution system for conveying waste-waters for application on land for irrigation along with the crop pattern to be adopted throughout the year.
30. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
31. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
32. All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
33. The industry shall not cause any nuisance/traffic hazard in vicinity of the area.
34. The industry shall maintain the following record to the satisfaction of the Board :-
  - (i) Log books for running of air pollution control devices or pumps/motors used for it.
  - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
  - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
35. The industry shall ensure that there will not be significant visible dust emissions beyond the property line.
36. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, if applicable.
37. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry



16/11/2021

**(Gursharan Dass Garg)**  
**Environmental Engineer**

*For & on behalf*  
*of*

**(Punjab Pollution Control Board)**

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**B. SPECIAL CONDITIONS**

1. The SPV shall get feasibility report for discharge of treated effluent onto land for irrigation from PRSC or any other agency within 3 months.
2. The SPV shall establish a well visible, highlighted and approachable disposal point with a well established platform and sampling arrangements.
3. The SPV shall obtain necessary permissions from the Municipal Corporation, Ludhiana and the drainage department, if needed.
4. The SPV shall provide CCTV camera arrangement at the outlet to monitor it 24x7.
5. The SPV shall install online continuous effluent monitoring station (OCEMS) to check the quality of treated waste water to be discharged into the Budha Nallah at all the times and get it connected with the PPCB/CPCB server.
6. The SPV will adopt the proper procedure for the utilization of Grant-in-Aid received from the Govt. of India and the Govt. of Punjab for setting up of CETPs being provided for the dyeing industries at Ludhiana as prescribed by the Board vide Office Order no. 27 dated 12-07-2017.
7. The SPV shall comply with all the conditions imposed while granting the Environmental Clearance under EIA Notification, 2006 (amended from time to time) by the Ministry of Environment, Forest & Climate Change, Govt. of India, New Delhi.
8. The SPV shall follow the guidelines prescribed by the Central Government in the scheme under which grant-inaid has to be extended or any other guidelines prescribed by the State Government or Punjab Pollution Control Board or any other concerned agency.
9. The SPV shall provide dedicated conveyance system for the transportation of effluent from the individual units to the CETP site at their own level and Punjab Pollution Control Board or Government will not be responsible for providing such sewerage system/conveyance line.
10. The SPV to obtain all necessary permissions from the concerned departments required for the execution of project. Any violation for not obtaining the requisite permissions shall be the sole responsibility of the SPV and the Board will not be responsible for any such lapse.
11. The SPV shall comply with the inlet effluent standards as per detailed project report (DPR).



16/11/2021

**(Gursharan Dass Garg)**  
**Environmental Engineer**

*For & on behalf*

*of*

**(Punjab Pollution Control Board)**



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R14LDH3985785

Application No : 18475759

To,

**Vivek Kumar Jindal**  
Regd.off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail  
Ludhiana,Punjab-141010

**Subject: Grant of 'Consent to Operate'an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.**

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

### 1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

|                                    |                               |
|------------------------------------|-------------------------------|
| Consent to Operate Certificate No. | CTOW/Fresh/LDH3/2022/18475759 |
| Date of issue :                    | 23/08/2022                    |
| Date of expiry :                   | 22/08/2023                    |
| Certificate Type :                 | Fresh                         |

### 2. Particulars of the Industry

|  |   |
|--|---|
| Name & Designation of the Applicant              | Vivek Kuamr Jindal , (Director)   |
| Address of Industrial premises                   | Punjab Dyers Association,<br>Regd Off: Shree Balaji Processors, Tajpur Road, Opp.<br>Central Jail, Ludhiana,<br>Ludhiana West,Ludhiana Iii-141007 |
| Capital Investment of the Industry               | 5552.0 lakhs  |
| Category of Industry                             | Red   |
| Type of Industry                                 | Common effluent treatment plant.  |
| Scale of the Industry                            | Large   |
| Office District                                  | Ludhiana Iii  |
| Consent Fee Details                              | Rs. 4,20,000/- vide UTR. no.<br>HDFCR52022041861938892dated 18.04.2022  |
| Raw Materials(Name with quantity per day)        | It is CETP of capacity 50 MLD for dyeing industries<br>located at Tajpur Road, Ludhiana.  |
| Products (Name with quantity per day)            | It is CETP of capacity 50 MLD for dyeing industries<br>located at Tajpur Road, Ludhiana.  |
| By-Products, if any,(Name with quantity per day) | -   |
| Details of the machinery and processes           | As per application no.18475759  |

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|  |   |
|--|---|
| <b>Details of the Effluent Treatment Plant</b>   | <i>Common Effluent Treatment Plant (CETP) of capacity 50 MLD for the treatment of waste water from the cluster of textiles dyeing industries located at Tajpur Road in Ludhiana @ 50 MLD and domestic effluent @ 5 KLD.</i> |
| <b>Mode of Disposal</b>  | <i>Treated trade effluent into Budha Nallah (Temporary permission)</i>  |
| <b>Standards to be achieved under Water(Prevention &amp; Control of Pollution) Act, 1974</b> | <i>As prescribed by CPCB/MoEF&amp;CC/PPCB (as applicable) and as amended from time to time.</i>   |



23/08/2022

**( Satyajeet Singh Attri )  
Environmental Engineer**

For &amp; on behalf

of

**(Punjab Pollution Control Board)****Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana. He is requested to ensure the compliance of conditions of consent granted to the SPV under the Water Act, 1974.



23/08/2022

**( Satyajeet Singh Attri )  
Environmental Engineer**

For &amp; on behalf

of

**(Punjab Pollution Control Board)**

## TERMS AND CONDITIONS

**A. GENERAL CONDITIONS**

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment  $\frac{1}{2}$ s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
  - (ii) Four in a Year for Large/Medium Scale Industries.
  - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
  - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

**B. SPECIAL CONDITIONS**

1. The SPV shall install and connect the flow meters at individual outlets of industries into conveyance system and flow meter at inlet / outlet of CETP with the web based server by 25.08.2022.
2. The SPV shall complete the construction work of hazardous waste storage room at site by 25.08.2022.
3. The SPV shall submit the feasibility report to reuse treated effluent onto land for irrigation by 25.08.2022.
4. The SPV shall ensure that there is no overflow from the manholes in the conveyance system of CETP 50 MLD at any locations.
5. The SPV shall construct a proper outlet before discharge into Budha Nallah, from where effluent sample can be collected, within 10 days and also install one set of additional OCEMS at the said location, within one month.
6. The SPV shall stabilize the CETP so as to achieve the prescribed standard at the final outlet by 30.09.2022 failing which the Board shall be constraint to refuse consent to operate the outlet & issue closure directions to the member industries & impose Environmental Compensation without any further notice.
7. The SPV shall submit the feasibility report for discharge of treated effluent onto land for irrigation by 25.08.2022.



*Satyajeet Attri*

23/08/2022

**( Satyajeet Singh Attri )  
Environmental Engineer**

*For & on behalf*

*of*

**(Punjab Pollution Control Board)**

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Item No. 5

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPALBENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 379/2022

G.S. Bansal

...Applicant

Versus

State of Punjab &amp; Ors.

...Respondents

Date of hearing: 21.03.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None.

Respondent: None.

**Application is registered based on a letter petition received by email.**

**ORDER**

1. The applicant has sent by way of email the present letter petition which has been treated and registered as original application for directing the State of Punjab to stop pollution of drinking water in Gang Canal flowing to Sri Ganga Nagar, Rajasthan.

2. The applicant has averred that hundreds of persons are getting sick everyday by drinking the polluted water. Some Senior Officers of the Punjab Administration are, by their inaction, supporting the factory owners in polluting Gang Canal. The applicant has further averred that this Tribunal has warned several times which did not make any difference

3. Vide order dated 05.07.2022, this Tribunal constituted a Joint Committee with direction to submit factual and action taken report.

4. In compliance thereof report of the Joint Committee has been filed vide email dated 16.03.2022. The relevant part of the report is reproduced below:-

**“ Submission of factual and action taken report in compliance of order dated 5.7.2022 and 30.11.2022.**

3. That in order to make compliance of order dated 5.7.2022 of the Hon'ble National Green Tribunal, the meeting of the Joint Committee was held on 10.11.2022 through virtual model, wherein Secretary, Health, Family Welfare, Punjab ; Secretary, Medical Health and Family Welfare, Rajasthan; Member Secretary, Punjab Pollution Control Board; Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana; Scientist-D of Central Pollution Control Board, New Delhi; Deputy Commissioner of Ferozepur (Punjab); Deputy Commissioner of Sri Ganganagar (Rajasthan); Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar; Regional Officer, Rajasthan State Pollution Control Board (Hanumangarh); Scientific Officer, Punjab Pollution Control Board, Zonal Laboratory, Jalandhar had participated.

4. That after deliberating various issues involved in the case at length, it was decided in the meeting as under that:

i) District Magistrate / Deputy Commissioner, Sri Ganganagar and Ferozepur shall collect year wise data regarding number of people, affected due to water borne disease with type of disease, residing around the catchment area of gang canal from respective Health Department of their State for the last 3 years.

ii) The Central Pollution Control Board / Punjab Pollution Control Board shall provide water quality data of Rajasthan Feeder Canal for the last two years which can be perused for further study.

iii) The concerned Department of Rajasthan responsible for supplying drinking water in various parts of Rajasthan should also be called in the next meeting of the Joint Committee alongwith analysis record and system followed by them to ensure supply of potable water to public.

A copy of the proceedings of the meeting held on 10.11.2022 is enclosed herewith as **Annexure-A** for kind perusal.

4) That on the request made for extension of time by the Nodal Officer-cum-Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar vide email dated 29.11.2022, the Hon'ble National Green Tribunal was pleased to grant time of three months vide order dated 30.11.2022 for submission of report by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of

*searchable PDF / OCR supported PDF and not in the form of image PDF.*

*5) That the second meeting of the Joint Committee as constituted by the Hon'ble National Green Tribunal vide order dated 5.7.2022 was held on 27.2.2023 through virtual mode wherein following officers of the State of Punjab and Rajasthan had participated:*

- a) Sh. Veerendra Kumar Meena, IAS  
Principal Secretary, Health and Family Welfare, Punjab*
- b) Dr. Prithvi Raj, IAS  
Principal Secretary, Health and Family Welfare, Rajasthan*
- c) Sh. Rajesh Dhiman, IAS  
Deputy Commissioner, Ferozepur*
- d) Sh. Saurabh Swami, IAS  
District Collector, Sriganaganagar*
- e) Sh. G.S. Majithia,  
Member Secretary, Punjab Pollution Control Board, Patiala*
- f) Sh. Gulshan Rai, Chief Environmental Engineer (Water),  
Punjab Pollution Control Board, Ludhiana*
- g) Sh. Vishal Gandhi, Scientist D,  
Central Pollution Control Board, New Delhi.*
- h) Sh. Dheeraj Chawla, Superintending Engineer,  
Public Health Engineering Department Circle Sriganaganagar*
- i) Shri Pradeep Kumar Asnani, Regional Officer,  
Rajasthan State Pollution Control Board, Hanumangarh*
- j) Sh. Jatinder Soni, Environmental Engineer,  
Punjab Pollution Control Board, Regional Office, Amritsar*
- k) Sh. Sandeep Gupta, Scientific Officer,  
Punjab Pollution Control Board, Zonal Lab, Jalandhar*

*6) That the issues involved in the case were deliberated by the Joint Committee members and the key observations and discussion of various stakeholders are summarized herein below:*

*i) Deputy Commissioner, Ferozepur (Punjab) informed that cases of people affected by water borne diseases has been only 08 nos. in the last 03 years, residing near to the catchment area of Gang canal.*

*ii) District Collector, Sriganaganagar (Rajasthan) informed that the District has been receiving good quality of water throughout the year, except in the months of May & June in which quality of water gets deteriorated due to stagnation near the gates during closure period of canal.*

iii) *Superintending Engineer, Public Health Engineering Department, Circle Ganganagar informed that the raw water is stored in the sedimentation tank through the inlet channel from the canal and it is then filtered through the slow sand established at various water supply schemes, then disinfection of filtered water is done by chlorination process and after this drinking water is made available to the public through the distribution system and as per the analysis results of water samples taken at different levels for chemical & bacteriological parameters and heavy metals from January 2022 till February 2023, no heavy metal has been detected and various parameters have been found within the permissible value as per BIS 10500:2012. He further informed that although they have provided treatment system consisting of filtration and disinfection at various water supply schemes for drinking water supply to public through the distribution system, however at certain points people residing on the bank of the canal in rural areas take unauthorized supply of canal water through direct pumping without treatment and disinfection.*

iv) *Scientific Officer, Punjab Pollution Control Board, Zonal Lab, Jalandhar informed that quality of water in Rajasthan Feeder canal as per DBU (Designated Best Use) is categorized as "C" which signifies the water in the canal as drinking water source after conventional treatment and disinfection as per analysis results of samples in last 02 years.*

v) *Chief Environmental Engineer, Punjab Pollution Control Board informed that sources of pollution discharging effluent into drains leading to rivers have already been identified by the Punjab Pollution Control Board and the installation of Treatment systems for the same are under process and same will be implemented in time bound manner. It was further informed that standard operating procedure (SOPs), already prescribed for opening of gates at Harike Barrage for cleaning of the Gang canal were implemented last year through a Joint Committee comprising of members of BBMB, PPCB, RSPCB, Department of Water Resources, Punjab & Rajasthan.*

vi) *Member Secretary, Punjab Pollution Control Board informed that recently STPs of capacity 225 MLD at Ludhiana and 50 MLD capacity at Jalandhar have been commissioned. Also STPs of capacities 15 MLD and 05 MLD at Basti Peer Dad, Jalandhar and Focal Point Jalandhar respectively will be commissioned in March 2023. He further informed that with these treatment plants coming into operation and after commissioning of other ongoing projects being implemented at various outlets for treatment of effluent, the quality of water in the canal will improve further.*

vii) *Principal Secretary, Health and Family Welfare, Govt. of Rajasthan informed that Govt. of Punjab and Punjab Pollution Control Board have been continuously supporting efforts of the Rajasthan Government regarding mitigation of the disposal of*

*untreated wastewater into the river/canal. He further observed that based on the existing data, cancer patients in the area cannot be attributed to canal water and suggested that a study in the matter should be got conducted from ICMR or any other Institute of Repute (IOR) by CPCB regarding the problem and the status report w.r.t. same may be filed in the Hon'ble NGT.*

*viii) Principal Secretary, Health and Family Welfare, Govt. of Punjab concurred with the suggestion of his counterpart from the State of Rajasthan regarding conducting of study in the matter from Institute of Repute (IOR) by CPCB to examine the causes behind cancer patients in the area including canal water, agricultural pesticides etc so that root cause of the problem can be identified and corrective action may be taken accordingly.*

*7) That after detailed discussion in the matter, the Joint Committee has decided as under:*

*A. Since quality of water in the Rajasthan Feeder Canal as per DBU is category "C", therefore, Govt. of Rajasthan shall ensure that the raw water from the canal reaching the urban and rural areas of the District shall receive conventional treatment and disinfection before its supply to the public to be used for potable purpose and to ensure that no unauthorized supply of canal water without required treatment and disinfection is available to the public, specifically in rural areas.*

*B. In order to find out the root cause of cancer patients in District Sriganganagar, a study shall be got conducted from ICMR or any other Institute of Repute (IOR) to examine all the possible causes including canal water, agricultural pesticides etc.*

*C. The report w.r.t. above deliberation and decisions taken in the Joint Committee meeting shall be prepared and submitted in the Hon'ble NGT by the nodal agency on behalf of the Joint Committee.*

*8) That a copy of the minutes of the second meeting of Joint Committee issued by the Nodal Officer-cum-Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar vide letter no.604-11 dated 14.3.2023 after the approval of the Joint Committee members is enclosed herewith as **Annexure-B** for kind perusal.*

*9) That the above report containing the observations and decisions of the Joint Committee is hereby submitted in compliance to order dated 5.7.2022 and 30.11.2022 for kind perusal and appropriate orders of the Hon'ble National Green Tribunal."*

5. We have gone through the report of the Joint Committee. In the report of the Joint Committee, it has been mentioned that District Sriganganagar, Rajasthan received good quality of water throughout the year except in the months of May and June in which quality of water gets

deteriorated due to stagnation near the gates during closure period of canal. Remedial measures have already been/are being taken as mentioned in the report of the Joint Committee. Appropriate filtration and chlorination of the drinking water received from the canal is done before supplying the same to the public through the distribution system. On analysis of the water samples drawn at different levels for chemical and bacteriological parameters and heavy metals from January 2022 till February 2023 no heavy metal were detected and various parameters were found within permissible limits. The sources of pollution discharging effluent to the drains leading to rivers have already been identified by the Punjab Pollution Control Board and remedial measures by way of setting up of STPs are being taken. In the report, it has been mentioned that the incidents of cancer patients found in the area could not be attributed to canal water but still suggestion has been made for getting the study conducted from ICMR or any other Institute of Repute by CPCB regarding the problem so that appropriate remedial measures can be taken, if so required. The Joint Committee has also recommended that Government of Rajasthan must ensure that the raw water from the canal reaching the urban and rural areas of the District receives conventional treatment and disinfection before its supply to the public for potable purpose and to ensure that no unauthorized supply of canal water without required treatment and disinfection is available to the public, specifically in rural areas.

6. None has appeared on behalf of the applicant today. No objection has been filed by the applicant or any one else to the report of the Joint Committee.

7. We accept the report of the Joint Committee and direct that appropriate remedial measures as mentioned in the report of the Joint

Committee be taken. We also direct Rajasthan Pollution Control Board (RJSPCB) and Punjab Pollution Control Board (PPCB) to get a joint study conducted by Indian Council of Medical Research (ICMR), New Delhi or Indian Toxicological Research Institute (ITRI), Lucknow to find out the root causes of increasing cancer patients in both the States as suggested in the report of the Joint Committee. The expenses of such study may be borne by RSPCB and PSPCB jointly in equal proportions. The Member Secretary, RSPCB shall be the nodal officer for the purpose of carrying out of the study and all matters related thereto. On completion of the study, copies of the study report shall be sent by the Member Secretary, RSPCB to the Chief Secretaries of Government of Rajasthan and Punjab respectively who shall take appropriate measures in accordance with the observations/recommendations in the study report, as may be required, in time bound manner. The Member Secretary, RSPCB and PSPCB shall also ensure that a copy of the study report be also uploaded on the website of the RSPCB as well as the PSPCB.

8. The present application is disposed of with the directions as aforesaid.

9. The applicant or any other person feeling aggrieved from any non-compliance of this order or inaction/negligence in taking appropriate remedial measures may move this Tribunal by way of appropriate proceedings for further directions in the matter.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

March 21, 2023  
AG



# Sophisticated Analytical Instruments Laboratories Society

(Registered as Society with Registrar of Firms & Societies, Punjab, Chandigarh)

Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)



TC-14776

## TEST REPORT

|   |  |                 |  |            |     |
|---|--|-----------------|--|------------|-----|
| ULR No.   | NA   | Date:           | 03.01.2025   | Serial No. | 201 |
| Service No.   | E(S)/24-25/181(01-05)  | Customer's Ref. | Sample submitted by customer on dtd. 24.12.2024 after 5 pm |            |     |
| Customer's name and address:  |  |                 |  |            |     |
| <b>Punjab Dyers Association</b><br><b>50 MLD CETP, Ludhiana (Pb)</b><br><b>Kind Attn.: Mr. Bobby Jindal</b> |  |                 |  |            |     |
| Sample Description  | Effluent   |                 |  |            |     |
| Condition of the sample received  | O.K.   |                 |  |            |     |
| Customer's sample identification No. (if any)   | 01- Inlet, 02- Equalization, 04- S.B.R. Outlet,<br>05- C.F.L. Outlet, 06- C.C.T. Outlet  |                 |  |            |     |
| Quantity/number of samples  | 2 Liter each / 5   |                 |  |            |     |
| Sampling Procedure (if any)   | --   |                 |  |            |     |
| Mode of Sampling/ Environmental Condition During Transport  | Not Applicable   |                 |  |            |     |
| Test parameters   | 01- pH,TDS,TSS,COD,BOD,SO <sub>4</sub> ,P,AN,O&G,Cl,F,Cd,Cr,Cu,Mn,Ni, Zn, TKN<br>02- pH, TSS, TDS, COD, BOD, Cl, F<br>04- pH, TSS, TDS, COD, BOD, Cl, F<br>05- pH, TSS, TDS, COD, BOD, O&G, Total Nitrogen, P<br>06- pH,TDS,TSS,COD,BOD,SO <sub>4</sub> ,P,AN,O&G,Cl,F,Cd,Cr,Cu,Mn,Ni, Zn, TKN |                 |  |            |     |
| Standard/Specification/ Method followed   | As mentioned below   |                 |  |            |     |
| Deviations (if any)   | --   |                 |  |            |     |
| Documents constituting this report (if any)   | --   |                 |  |            |     |
| Date of Receipt of Job  | Date of Completion of Job  |                 | Total Number of Pages                                      |            |     |
| 26.12.2024  | 03.01.2025   |                 | 2  |            |     |

## TEST RESULTS

| S. No. | Parameters                                   | Test Method  | Unit | Results |      |
|--------|--|--|------|---------|------|
|        |  |  |      | 01      | 02   |
| 1      | pH at 25°C                                   | IS 3025 (Part 11):2022 - Electrometric Method                | --   | 7.6     | 7.6  |
| 2      | Total Suspended Solid at 105°C               | IS 3025 (Part 17):2022 - Gravimetric Method                  | mg/l | 112     | 192  |
| 3      | Total Dissolved Solid at 180°C               | IS 3025 (Part 16):2023 - Gravimetric Method                  | mg/l | 2680    | 2992 |
| 4      | Chemical Oxygen Demand (COD)                 | IS 3025 (Part 58):2023- Open Reflux                          | mg/l | 840     | 928  |
| 5      | Biochemical Oxygen Demand for 3 days at 27°C | IS 3025 (Part 44):2023 - Wrinkler Method                     | mg/l | 253     | 278  |
| 6      | Oil & Grease @ 80°C                          | IS 3025 (Part 39):2021- Liquid Partition Gravimetric Method  | mg/l | 48.7    | --   |
| 7      | Chromium as Cr                               | IS 3025 (Part 52):2003 - AAS Method                          | mg/l | <0.30   | --   |
| 8      | Ammonical Nitrogen as N                      | IS 3025 (Part 34):2023 Sec 1 - Titrimetric Method            | mg/l | 0.68    | --   |
| 9      | Sulphate as SO <sub>4</sub>                  | IS 3025 (Part 24) :2022 Sec 1 -Turbidity Method              | mg/l | 168     | --   |
| 10     | Phosphorous as P                             | IS 3025 (Part 31):2022- Sec 1- Vanadomolybdo Phosphoric Acid | mg/l | 2.58    | 10.7 |
| 11     | Manganese as Mn                              | APHA 24th Edition 3111B                                      | mg/l | 0.10    | --   |
| 12     | Chloride as Cl                               | IS 3025 (Part 32) - 1988 Argentometric Method                | mg/l | 927     | 1093 |
| 13     | Fluoride as F                                | IS 3025 (Part 60) – 2008 Ion Selective Electrode Method      | mg/l | 0.33    | 0.33 |
| 14     | Copper as Cu                                 | IS 3025 (Part 42) -2023 AAS Method                           | mg/l | <0.05   | --   |
| 15     | Nickel as Ni                                 | IS 3025 (Part 54) 2003- AAS Method                           | mg/l | <0.20   | --   |
| 16     | Cadmium as Cd                                | APHA 24th. Edn.3111 B  | mg/l | <0.10   | --   |
| 17     | Zinc as Zn                                   | IS 3025 (Part 49) - AAS Method 1994                          | mg/l | 0.30    | --   |
| 18     | TKN (Total Kjeldahl Nitrogen)                | IS 3025 (Part 34):2023 -Sec 1 - Titrimetric Method           | mg/l | 1.02    | --   |

Page 1 of 2

  
**Mr. Rushil Kapur**  
**Technical Manager**  
 (Authorized Signatory)

- Note:
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  - In case any reconfirmation of contents of the test report is required, please contact the authorized signatory of the test report within 7 days of the issue of test report



# Sophisticated Analytical Instruments Laboratories

Society (Registered as Society with Registrar of Firms & Societies, Punjab, Chandigarh)

Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)



TC-14776

| S. No. | Parameters                                   | Test Method  | Unit | Results |      |
|--------|--|--|------|---------|------|
|        |  |  |      | 04      | 05   |
| 1      | pH at 25°C                                   | IS 3025 (Part 11):2022 - Electrometric Method                | --   | 7.9     | 8.0  |
| 2      | Total Suspended Solid at 105°C               | IS 3025 (Part 17):2022 - Gravimetric Method                  | mg/l | 26      | 90   |
| 3      | Total Dissolved Solid at 180°C               | IS 3025 (Part 16):2023 - Gravimetric Method                  | mg/l | 2952    | 2900 |
| 4      | Chemical Oxygen Demand (COD)                 | IS 3025 (Part 58):2023- Open Reflux                          | mg/l | 104     | 432  |
| 5      | Biochemical Oxygen Demand for 3 days at 27°C | IS 3025 (Part 44):2023 - Wrinkler Method                     | mg/l | 22      | 84   |
| 6      | Oil & Grease @ 80°C                          | IS 3025 (Part 39):2021- Liquid Partition Gravimetric Method  | mg/l | --      | <5.0 |
| 7      | Phosphorous as P                             | IS 3025 (Part 31):2022- Sec 1- Vanadomolybdo Phosphoric Acid | mg/l | 8.50    | 0.62 |
| 8      | Chloride as Cl                               | IS 3025 (Part 32) - 1988 Argentometric Method                | mg/l | 1193    | --   |
| 9      | Fluoride as F                                | IS 3025 (Part 60) – 2008 Ion Selective Electrode Method      | mg/l | 0.40    | --   |
| 10     | TKN (Total Kjeldahl Nitrogen)                | IS 3025 (Part 34):2023 -Sec 1 - Titrimetric Method           | mg/l | --      | 2.03 |

| S. No. | Parameters                                   | Test Method  | Unit | Results |
|--------|--|--|------|---------|
|        |  |  |      | 06      |
| 1      | pH at 25°C                                   | IS 3025 (Part 11):2022 - Electrometric Method                | --   | 8.1     |
| 2      | Total Suspended Solid at 105°C               | IS 3025 (Part 17):2022 - Gravimetric Method                  | mg/l | 32      |
| 3      | Total Dissolved Solid at 180°C               | IS 3025 (Part 16):2023 - Gravimetric Method                  | mg/l | 1488    |
| 4      | Chemical Oxygen Demand (COD)                 | IS 3025 (Part 58):2023- Open Reflux                          | mg/l | 68      |
| 5      | Biochemical Oxygen Demand for 3 days at 27°C | IS 3025 (Part 44):2023 - Wrinkler Method                     | mg/l | 16      |
| 6      | Oil & Grease @ 80°C                          | IS 3025 (Part 39):2021- Liquid Partition Gravimetric Method  | mg/l | <5.0    |
| 7      | Chromium as Cr                               | IS 3025 (Part 52):2003 - AAS Method                          | mg/l | <0.30   |
| 8      | Ammonical Nitrogen as N                      | IS 3025 (Part 34):2023 Sec 1 - Titrimetric Method            | mg/l | <0.05   |
| 9      | Sulphate as SO <sub>4</sub>                  | IS 3025 (Part 24) :2022 Sec 1 -Turbidity Method              | mg/l | 133     |
| 10     | Phosphorous as P                             | IS 3025 (Part 31):2022- Sec 1- Vanadomolybdo Phosphoric Acid | mg/l | <0.20   |
| 11     | Manganese as Mn                              | APHA 24th. Edn.3111B   | mg/l | <0.10   |
| 12     | Chloride as Cl                               | IS 3025 (Part 32) - 1988 Argentometric Method                | mg/l | 489     |
| 13     | Fluoride as F                                | IS 3025 (Part 60) – 2008 Ion Selective Electrode Method      | mg/l | 0.38    |
| 14     | Copper as Cu                                 | IS 3025 (Part 42) -2023 AAS Method                           | mg/l | <0.05   |
| 15     | Nickel as Ni                                 | IS 3025 (Part 54) 2003- AAS Method                           | mg/l | <0.20   |
| 16     | Cadmium as Cd                                | APHA 24th. Edn.3111 B  | mg/l | <0.10   |
| 17     | Zinc as Zn                                   | IS 3025 (Part 49) - AAS Method 1994                          | mg/l | 0.34    |
| 18     | TKN (Total Kjeldahl Nitrogen)                | IS 3025 (Part 34):2023 -Sec 1 - Titrimetric Method           | mg/l | 0.75    |

Page 2 of 2

..... End of the report.....

*(Signature)*

**Mr. Rushil Kapur**  
**Technical Manager**  
 (Authorized Signatory)

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Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

## TEST REPORT

|   |   |                       |   |
|---|---|-----------------------|---|
| ULR No.   | NA  | Date:                 | 04.01.2025  |
| Service No.   | NN(D)/24-25/694 (01-06)   | Customer's Ref.       | Sample submitted by customer on dtd. 24.12.2024 after 5pm |
| Customer's name and address:  |   |                       |   |
| <b>Punjab Dyers Association</b><br><b>50 MLD CETP, Ludhiana (Pb).</b><br><b>Kind Attn: Mr. Bobby Jindal</b> |   |                       |   |
| Sample Description  | Effluent  |                       |   |
| Condition of the sample received  | OK  |                       |   |
| Customer's sample identification No. (if any)   | <b>01- Inlet</b><br><b>02- Equalization</b><br><b>03- S.B.R.1</b><br><b>04- S.B.R. Outlet</b><br><b>05- C.F.L. Outlet</b><br><b>06- C.C.T. Outlet</b>   |                       |   |
| Quantity/number of samples  | 13 Liter / 6  |                       |   |
| Sampling Procedure (if any)/ Standard/Specification   | --  |                       |   |
| Mode of Sampling / Environmental Conditions During Transportation   | NA  |                       |   |
| Test parameters   | <b>01- Sulphide, Nitrate, Phenol, Pb</b><br><b>02- Colour, FDS, NO<sub>2</sub>, NO<sub>3</sub></b><br><b>03- MLSS, MLVSS</b><br><b>04- Colour, FDS, NO<sub>2</sub>, NO<sub>3</sub></b><br><b>05- Colour</b><br><b>06- Sulphide, Nitrate, Phenol, Pb</b> |                       |   |
| Method followed   | As mentioned below  |                       |   |
| Deviations (if any)   | --  |                       |   |
| Date of Receipt of Job  | Date of Completion of Job   | Total Number of Pages |   |
| 26.12.2024  | 04.01.2025  | 2                     |   |

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**Mr. Rushil Kapur**  
**Technical Manager**  
 (Authorized Signatory)

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 URL: www.sailabs.org



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Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

**TEST RESULTS**

| S. No. | Parameters  | Test Method  | Unit        | Results |      |
|--------|---|--|-------------|---------|------|
|        |   |  |             | 01      | 02   |
| 1      | Colour  | IS: 3025 (Part 4)-2021 Spectrophotometric Single Wavelength method | Pt.Co. Unit | --      | 910  |
| 2      | Phenolic compound as C <sub>6</sub> H <sub>5</sub> OH | APHA 24 <sup>th</sup> . Edn.5530 D                                 | mg/l        | <0.10   | --   |
| 3      | Sulphide as S <sup>2</sup>                            | APHA 24 <sup>th</sup> . Edn.4500 S <sup>-2</sup> F                 | mg/l        | 1.3     | --   |
| 4      | Total Fixed Dissolved Solid @ 550°C                   | IS:3025(Part-16)-1984  | mg/l        | --      | 2784 |
| 5      | Nitrate as NO <sub>3</sub>                            | APHA 24 <sup>th</sup> . Edn.4500 NO <sub>3</sub> B                 | mg/l        | 5.61    | 35.6 |
| 6      | Nitrite as NO <sub>2</sub>                            | APHA 24 <sup>th</sup> . Edn.4500 NO <sub>2</sub> B                 | mg/l        | --      | 0.20 |
| 7      | Lead as Pb  | APHA 24 <sup>th</sup> . Edn.3120 B                                 | mg/l        | <0.05   | --   |

| S. No. | Parameters   | Test Method                      | Unit | Results |
|--------|--------------|----------------------------------|------|---------|
|        |              |                                  |      | 03      |
| 1      | MLSS @105°C  | APHA 24 <sup>th</sup> Edn.2540-D | mg/l | 5068    |
| 2      | MLVSS @550°C | APHA 24 <sup>th</sup> Edn.2540-E | mg/l | 2440    |

| S. No. | Parameters  | Test Method  | Unit        | Results |     |       |
|--------|---|--|-------------|---------|-----|-------|
|        |   |  |             | 04      | 05  | 06    |
| 1      | Colour  | IS: 3025 (Part 4)-2021 Spectrophotometric Single Wavelength method | Pt.Co. Unit | 184     | 474 | --    |
| 2      | Phenolic compound as C <sub>6</sub> H <sub>5</sub> OH | APHA 24 <sup>th</sup> . Edn.5530 D                                 | mg/l        | --      | --  | <0.10 |
| 3      | Sulphide as S <sup>2</sup>                            | APHA 24 <sup>th</sup> . Edn.4500 S <sup>-2</sup> F                 | mg/l        | --      | --  | <1.0  |
| 4      | Total Fixed Dissolved Solid @ 550°C                   | IS:3025(Part-16)-1984  | mg/l        | 2916    | --  | --    |
| 5      | Nitrate as NO <sub>3</sub>                            | APHA 24 <sup>th</sup> . Edn.4500 NO <sub>3</sub> B                 | mg/l        | 2.77    | --  | 16.7  |
| 6      | Nitrite as NO <sub>2</sub>                            | APHA 24 <sup>th</sup> . Edn.4500 NO <sub>2</sub> B                 | mg/l        | 0.64    | --  | --    |
| 7      | Lead as Pb  | APHA 24 <sup>th</sup> . Edn.3120 B                                 | mg/l        | --      | --  | <0.05 |

Page 2 of 2

....End of the report....

**Mr. Rushil Kapur**  
**Technical Manager**  
(Authorized Signatory)

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**IN THE NATIONAL GREEN TRIBUNAL AT NEW DELHI**

CIVIL/ APPELLATE/ORIGINAL JURISDICTION

OA No. 1325 of 2024

Public Action Committee

Petitioner (s)  
Appellant (s)**VERSUS**

Union of India &amp; others

Respondent(s)  
Appellant (s)**V A K A L A T N A M A**I/We  
Vivek Kumar Jindal, Director, Punjab Dyer Association,

Tajpur Road, Ludhiana

Petitioner(s)/ Respondent(s) in the above petition/Suit/Appeal/Reference do hereby appoint and retain Sh **I.K.KAPILA**, Advocate .....to act and appear for me/us in the above Suit/Appeal/Reference and on my/our behalf to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same of any decree or order passed therein, including proceedings in taxation and application for Review, to file and obtain return of documents, and to deposit and receive money on my/our behalf in the said Suit/Appeal/Reference and in applications of Review, and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid Advocate in pursuance of this authority.

Dated this the 28th day of December 2024.

ACCEPTED

  
**(I.K.KAPILA)**
**Advocate**D 082, DLF Capital Greens  
New Delhi-110015
  
 Petitioner(s)/Appellant(s)  
/Respondent(s)
